

S.R.is being done without connected file

Filing no. Cr.M.P./8064/2020

Suman Pandey

Versus The State of Jharkhand & Anr.

Advocate for Petitioner

Mr.Shubham Gautam

- |   |   |
|---|---|
| 1. S.J. / D.B.  | S.J.  |
| 2. In time<br>Limitation expired on   | X   |
| 3. Court Fee  | Paid  |
| 4. Authentication fee due on the copy<br>Trial Court Judgement Rs.  | X   |
| Appellate Court Judgement Rs.   | X   |
| 5. (a) Copy of trial court judgement  | X   |
| (b) Copy of appellate court judgement   | X   |
| (c) Second Copy of Petition   | X   |
| (d) Receipt showing service on A.G.   | √   |
| (e) Vak properly stamped<br>Executed and accepted }   | √   |
| 6. (a) Cause title  | √   |
| (b) Provision of law  | √   |
| 7. Intimation regarding surrender of<br>Petitioner  | X   |
| 8. Particulars as required by Rule 140 (I)<br>Chapter XV Part (A) page no. 37 of the<br>J.H.C. Rules 2001               | ABA- 5860/2018,ABA-7089/2019<br>Hon'ble Mr.Justice Anil Kumar<br>Choudhary<br>Cr.M.A. may be suitably corrected in para-2 |
| 9. Other defects  |   |
| (i) As per report by L&C Section petitioner has earlier moved vide ABA-<br>5860/2018, which is not mentioned in para-2. |   |
| (ii) Petition contains more than 24 lines in each page.   |   |
| (iii) District name of the petitioner may be corrected in page-1 and Vak.   |   |
| (iv) District name of O.P.-2 may be stated in page-1.   |   |
| (v) Name of O.P.-2 does not tally with Annex.-1   |   |
| (vi) Name of the Hon'ble Justice passing order dated 3.2.2020 may be<br>stated in para-1 and prayer.                    |   |
| (vii) Date of order may be corrected in para-2 and its sub para.  |   |
| (viii) ABA no. and date of order is missing in prayer para.   |   |
| (ix) Name of Ld.P.O. pending court may be stated in para-1 & prayer.  |   |